

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 213
848/252/ND/2019

IN THE MATTER OF:
Income Tax Officer Ward 20(1), New Delhi

...APPELLANT

Vs.

ROC, Delhi and Ors.
(M/s. Prachi Interiors Pvt. Ltd.)

...RESPONDENT

Section
Under Section 252

Order delivered on 18.08.2021
(Virtual Hearing)

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)

For the Income Tax Department

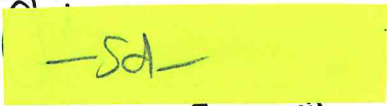
:Mr. Zoheb Hossain, Sr. St.
counsel and Mr. Parth Semwal, Jr.
St. Counsel.


For the RoC
For the Respondent

:
: Mr. Sumit Kansal, Advocate for
R2 To R4.

ORDER

Heard the submissions made by the Jr. St. Counsel for the Income Tax Department and also Ld. Counsel for the R2, R3 & R4. The Vakalatnama of the counsel is on record. Ld. Counsel has prayed for grant of time to file reply. JSO of Income Tax Department is directed to provide a copy of the Assessment Orders and Demand Notice in the matter to the Ld. Counsel for the R2 and others. Post the matter to **29th September, 2021.**


(Hemant Kumar Sarangi)
Member (T)


(P.S.N. Prasad)
Member (J)

(Annu)